

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3937 -JK (LD) of 2024

DATED:- 22 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 22.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Annexure to the Government Order No.3937-JK(LD) of 2024 dated 22.03.2024

S. No.	Title of the case	OIC
1	Surinder Kumar & others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No. 116/2023	Mr. Rajesh Sharma, Dy. S.P, Area Commandant Home Guards
2	Pankaj Singh & Anr. Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.2241/2023.	
3	Nisar Ahmad Wani & Others VERSUS Union of India and Others in WP (C) No. 870/2023.	
4	Shahid Nazir Bhat Vs UT of J&K, whereby the accused involved in case FIR No. 149/2022 u/s 18,23,38 &39 ULA(P) and 7/25 Arms Act P/s Tral	Sh. Mubashir Rasool, SDPO Tral
5	UT of J&K Vs Nazir Ahmad Bhat whereby the accused involved in case FIR No. 337/2021 u/s 19 ULAP P/S Pulwama	Sh Showket Ahmed Wani, DySP Hqrs Pulwama
6	UT of J&k Vs Sarvar Ahmad Mir , whereby the accused involved in case FIR No.206/2021 u/s 18,20,23 ULA (P) Act & 7/25 I.A Act, P/S Rajpora	Sh Showket Ahmed Wani, DySP Hqrs Pulwama

Ans

Rajesh Sharma